

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 248/2024

BANGALORE ELECTRICITY SUPPLY COMPANY LIMITED

Appellant(s)

VERSUS

AIKYAM HOLDINGS PRIVATE LIMITED &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.6333/2024-STAY APPLICATION and IA  
No.6334/2024-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES )

Date : 16-01-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Appellant(s) Mr. Sriranga S, Sr. Adv.  
Ms. Sumana Naganad, Adv.  
Ms. Garima Jain, AOR  
Mr. Arnav Khanna, Adv.  
Mr. Tushar Mahindroo, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned senior counsel for the petitioner submits that the appellant is not aggrieved by an individual order which is impugned herein.

2. He submits that the learned Appellate Tribunal for Electricity (for short, 'the APTEL') in all the matters relating to present Distribution Company has been imposing costs, which are within the range of Rs.20,000/- to Rs.25,000/-, even if there is a delay of one day or more than that.

3. He further submits that in spite of specific direction issued by this Court to permit E-filing, the E-filing is not permitted by the APTEL, which is also one of the causes of delay in filing the proceedings.

4. Issue notice.

5. Notice be also issued to the Registrar, APTEL, seeking report from him/her with regard to the aforesaid aspect.
6. Dasti service, in addition, is permitted.

**(NARENDRA PRASAD)**  
**ASTT. REGISTRAR-cum-PS**

**(BEENA JOLLY)**  
**COURT MASTER (NSH)**